

DIRECTORATE GENERAL OF FOREIGN TRADE  
DES-VI (FOOD & MISC)

Minutes of the meeting No. 08/14 of NC-VI held on 11.07.2013

Meeting No. 08/14 for the licensing year 2013-14 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 11.07.2013 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

| S.N                    | Name of the Officer | Designation | Department |
|------------------------|---------------------|-------------|------------|
| 1.                     | Sh. J.P. Maurya     | A.I.A       | MFPI       |
| 2.                     | Sh. A.K.Ojha        | A.D         | MSME       |
| 3.                     |                     |             |            |
| Officers in attendance |                     |             |            |
| 4.                     | Sh. Yoginder Singh  | DDG         | DGFT       |
|                        | Sh. S.K. Panigrahi  | E.O.        | DGFT       |

The minutes of the meeting No. 7/13 held on 27.6.2013 sent by e mail to all members of the committee , were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

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| 1 | <b>290</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:MORDE FOODS          | Meet No/Date:8/85-ALC3/2013 | <b>Status:</b> |
|   | <b>Case No.:2/3/85-ALC3/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                   | PVT.LTD.                        | 11.07.2013                  |                |
|   | HQ File :01/85/050/00002/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :03/95/040/00823/AM13/ | Lic.No/Date:0310721931      | Deferred       |
|   | 24.01.2013                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                 |                             |                |
|   | The case was discussed in the meeting in the light of the recommendation furnished by the MFPI vide their letter 6.6.2013.. it was decided that MFPI re-examine the matter with reference to butter content of cocoa butter which is required to be indicated. Further, stage wise wastage in the manufacturing process needs to be indicated by the applicant. The case was deferred for re-examination by MFPI and to be placed before the committee on22.8.2013 |                                 |                             |                |

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| 2 | <b>291</b><br><b>Case No.:18/3/85-ALC3/2013</b>                                                                                                                                                                                                                                                                                            | Party Name:ALKALOIDS CORPORATION | Meet No/Date:8/85-ALC3/2013<br>11.07.2013 | <b>Status:</b> |
|   | HQ File :01/85/050/00018/AM14/                                                                                                                                                                                                                                                                                                             | RLA File :02/24/040/00204/AM13/  | Lic.No/Date:0210188347<br>04.04.2013      | Deferred       |
|   | It was noted that AYUSH vide their O.M No 11027/08/2010-DCC (AYUSH) dated 24.6.2013 has informed that they have no comments to offer. Committee decided to forward the case to Department of Pharmaceuticals for comments in the light of the comments of AYUSH. The case was deferred and to be placed before the committee on 22.8.2013. |                                  |                                           |                |
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| 3 | <b>292</b><br><b>Case No.:8/14/85-ALC3/2012</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:INDUSTRIAL FOAMS PVT LTD | Meet No/Date:8/85-ALC3/2013<br>11.07.2013 | <b>Status:</b> |
|   | HQ File :01/85/050/00097/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :05/23/040/00085/AM13/     | Lic.No/Date:0510327363<br>14.06.2012      | Deferred       |
|   | <p>The case was discussed in the meeting and it was noted as per DIPP Note dated 11.7.2013 information furnished by the firm is not complete and asked to call for the following information from the firm:</p> <ol style="list-style-type: none"> <li>1. Basis for taking area of 40 Sq Mtrs. for 63 mm penals in each Prefabricated Teleom Shelter of size 2200 mm x2200 mm x 2600 mm. Size of different penals of 63 mm thick may be submitted in support of total area in each shelter.</li> <li>2. Net weight of indigenous inputs in each Shelter.</li> </ol> <p>The case was deferred and to be placed before the committee on 22.8.2013.</p> |                                     |                                           |                |

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| 4 | <b>293</b><br><b>Case No.:7/25/85-ALC3/2012</b>                                                            | Party Name:TASTE L FINE FOOD<br>PRIVATE LIMITED | Meet No/Date:8/85-ALC3/2013<br>11.07.2013 | <b>Status:</b> |
|   | HQ File :01/85/050/00133/AM13/                                                                             | RLA File :03/95/040/00255/AM13/                 | Lic.No/Date:0310706518<br>28.08.2012      | Rejected       |
|   | The committee decided to reject the case in view of no reply received from the firm despite two reminders. |                                                 |                                           |                |

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| 5 | <b>294</b>                                                                                                                                                                                                                                                                                                                             | Party Name: ANADN CHATTERJEE, M/S.<br>SIGNATURE ESTATE | Meet No/Date:8/85-ALC3/2013<br>11.07.2013 | <b>Status:</b> |
|   | HQ File :01/85/50/40/AM12                                                                                                                                                                                                                                                                                                              | RLA File :02/24/40/034/AM12                            | Lic.No/Date:0210159359<br>23.05.2011      | Deferred       |
|   | It was noted that information furnished by the applicant has already been forwarded to Tea Board to re- examine and furnish their comments, which are yet to be received. It was decided to remind Tea Board at Chairman's level to expedite their comments. The case was deferred and to be placed before the committee on 22.8.2013. |                                                        |                                           |                |

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| 6 | <b>295</b><br><b>Case No.:4/39/85-ALC3/2012</b>                                                                                                                                                                                             | Party Name:ARIHANT INDUSTRIAL<br>CORPN.LTD. | Meet No/Date:8/85-ALC3/2013<br>11.07.2013 | <b>Status:</b> |
|   | HQ File :01/85/050/00174/AM13/                                                                                                                                                                                                              | RLA File :03/94/040/00677/AM13/             | Lic.No/Date:0310717604<br>19.12.2012      | Deferred       |
|   | It was noted that information called for from the firm by the Deptt. of C&PC has not been received . Committee decided to remind the firm to furnish their reply. The case was deferred and to be placed before the committee on 22.8.2013. |                                             |                                           |                |

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|  | the firm to furnish their reply. The case was deferred and to be placed before the committee on 22.8.2013. |
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| 7 | <b>296</b><br><b>Case No.:7/3/85-ALC3/2013</b>                                                                                                                                                                                                                                                                              | Party Name:NEWBY TEAS<br>OVERSEAS PVT.LTD., | Meet No/Date:8/85-ALC3/2013<br>11.07.2013 | <b>Status:</b> |
|   | HQ File :01/85/050/00007/AM14/                                                                                                                                                                                                                                                                                              | RLA File :02/24/040/00198/AM13/             | Lic.No/Date:0210188062<br>26.03.2013      | Approved       |
|   | The case was discussed in the meeting and it was observed that the firm has not applied for any wastage . Therefore it was decided to approve the norms as applied for , subject to the condition that the origin and specification of tea imported and quantity thereof shall be duly accounted for in the export product. |                                             |                                           |                |

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| 8 | <b>297</b><br><b>Case No.:8/3/85-ALC3/2013</b>                                                                                                                                                                                     | Party Name:NEWBY TEAS<br>OVERSEAS PVT.LTD., | Meet No/Date:8/85-ALC3/2013<br>11.07.2013 | <b>Status:</b> |
|   | HQ File :01/85/050/00008/AM14/                                                                                                                                                                                                     | RLA File :02/24/040/00175/AM13/             | Lic.No/Date:0210186912<br>27.02.2013      | Deferred       |
|   | The case was discussed in the meeting and it was decided to request Tea Board to furnish specific comments on use of filter paper in the export product. The case was deferred and to be placed before the committee on 22.8.2013. |                                             |                                           |                |

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| 9 | <b>298</b><br><b>Case No.:4/34/85-ALC3/2013</b> | Party Name:JEWEL CONSUMER<br>CARE P LTD | Meet No/Date:8/85-ALC3/2013<br>11.07.2013 | <b>Status:</b> |
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| Case No.:1/36/85-ALC3/2012                                                                                                                                                                                    | PARTY LTD                       | 11.07.2013                           |          |
| HQ File :01/85/050/00160/AM13/                                                                                                                                                                                | RLA File :34/24/040/00235/AM13/ | Lic.No/Date:3410035825<br>08.01.2013 | Deferred |
| It was noted that comments from Deptt. of C&PC are awaited. Committee decided to remind Deptt . of C&PC to expedite their comments. The case was deferred and to be placed before the committee on 22.8.2013. |                                 |                                      |          |

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| 10 | <b>299</b><br><b>Case No.:1/36/85-ALC3/2012</b>                                                                                                                                                               | Party Name:SRIAM LABS PRIVATE LIMITED | Meet No/Date:8/85-ALC3/2013<br>11.07.2013 | <b>Status:</b> |
|    | HQ File :01/85/050/00169/AM13/                                                                                                                                                                                | RLA File :09/24/040/00502/AM13/       | Lic.No/Date:0910054980<br>08.02.2013      | Deferred       |
|    | It was noted that comments from Deptt. of C&PC are awaited. Committee decided to remind Deptt . of C&PC to expedite their comments. The case was deferred and to be placed before the committee on 22.8.2013. |                                       |                                           |                |

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| 11 | <b>300</b><br><b>Case No.:1/8/85-ALC3/2013</b>                                                                                                                                                                                                                                                                  | Party Name:SRIAM LABS PRIVATE LIMITED | Meet No/Date:8/85-ALC3/2013<br>11.07.2013 | <b>Status:</b> |
|    | HQ File :01/85/050/00054/AM14/                                                                                                                                                                                                                                                                                  | RLA File :09/24/040/00115/AM14/       | Lic.No/Date:0910056522<br>01.07.2013      | Deferred       |
|    | It was noted that hard copy of the application is not received. It was decided to request RA concerned to furnish the hard copy of the application and on receipt of the same it may be referred to Dept. of C&PC for their comments. The case was deferred and to be placed before the committee on 22.8.2013. |                                       |                                           |                |

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| 12 | <b>301</b> | Party Name:NTL LEMNIS INDIA | Meet No/Date:8/85-ALC3/2013 | <b>Status:</b> |
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| <b>Case No.:17/3/85-ALC3/2013</b>                                                                                                                                                                                                    | PRIVATE LIMITED                 | 11.07.2013                           |          |
| HQ File :01/85/050/00017/AM14/                                                                                                                                                                                                       | RLA File :05/24/040/00451/AM13/ | Lic.No/Date:0510348114<br>04.03.2013 | Deferred |
| It was noted that information called from the applicant has not been received. Committee decided to remind applicant to furnish the requisite information. The case was deferred and to be placed before the committee on 22.8.2013. |                                 |                                      |          |

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| 13 | <b>302</b><br><b>Case No.:1/5/85-ALC3/2011</b>                                                                                                                                                                                                                                                                                                                                                         | Party Name:AMRUT DISTILLERIES LTD | Meet No/Date:8/85-ALC3/2013<br>11.07.2013 | <b>Status:</b> |
|    | HQ File :01/85/050/00019/AM12/                                                                                                                                                                                                                                                                                                                                                                         | RLA File :07/24/040/00001/AM12/   | Lic.No/Date:0710078557<br>12.04.2011      | Deferred       |
|    | The case was discussed in the light of the comments furnished by the MFPI vide their letter No.49/DGFT/2012 dated 17.6.2013. and it was noted that the issue of blending ratio as mentioned by MFPI in their comments needs to be re-examined by them .Accordingly MFPI has been requested to furnish their revised comments. The case was deferred and to be placed before the committee on 22.8.2013 |                                   |                                           |                |

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| 14 | <b>303</b><br><b>Case No.:5/29/85-ALC3/2011</b>                                                                                                                                                                                                                                                                                                                                 | Party Name:AMRUT DISTILLERIES LTD | Meet No/Date:8/85-ALC3/2013<br>11.07.2013 | <b>Status:</b> |
|    | HQ File :01/85/050/00162/AM12/                                                                                                                                                                                                                                                                                                                                                  | RLA File :07/24/040/00358/AM12/   | Lic.No/Date:0710084590<br>12.12.2011      | Deferred       |
|    | The case was discussed in the light of the comments furnished by the MFPI vide their letter No.49/DGFT/2012 dated 17.6.2013. and it was noted that the issue of blending ratio as mentioned by MFPI in their comments needs to be re-examined by them .Accordingly MFPI has been requested to furnish their revised comments. The case was deferred and to be placed before the |                                   |                                           |                |

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| <b>304</b>                                                                                                                                                                                                                     | Party Name:GLOBAL GOURMET PVT LTD |               | Meet No/Date:8/85-ALC3/2013<br>11.07.2013         |                                | <b>Status:</b> |
| <b>Case No.:5/20/85-ALC3/2012</b>                                                                                                                                                                                              |                                   |               |                                                   |                                |                |
| HQ File :01/85/050/00121/AM13/                                                                                                                                                                                                 | RLA File :34/24/040/00122/AM13/   |               | Lic.No/Date:3410034795<br>06.08.2012              |                                | Approved       |
| The case was discussed in the meeting . Committee decided to approve the norms as per the revised written comments furnished by the MSME vide their letter DC (MSME) U.O.NO 17 (4) (1) / 2013- Food dated 8.7.2013 as under :- |                                   |               |                                                   |                                |                |
| Export Item                                                                                                                                                                                                                    | Quantity                          |               | Import item                                       | Quantity including 1 % wastage |                |
|                                                                                                                                                                                                                                | No                                | Weight in kg. |                                                   | No.                            | Weight in kg.  |
| Vegetable Spring Rolls 18 g each (Net content of spring Roll pastry 6"x 5.6"= 6300                                                                                                                                             | 9,00,000                          | 16200.00      | Spring Roll Pastry 6"x 5.6"(30 pkx 50 sht.- 330g) | 9,09,000.                      | 6363.00        |

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| kg)                                                                                                                     |           |           |                                                      |            |           |
| Vegetable Spring Rolls 18 g each (Net content of spring Roll pastry 6"x 5.6"= 6300 kg)                                  | 900000    | 16200.00  | Spring Roll Pastry 6"x 5.6"(30 pkx 50 sht.- 330g)    | 9,09,000   | 6363.00   |
| Indian Platter ( veg. Samosa, onion Bhaji, veg. pakora 18g each ( Net content of samosa Pad 170 mm x 61 mm = 18144 kg.) | 77,76,000 | 139968.00 | Samosa Pad 170mmx 61 mm (24pkts x 180 shts.- 580 g ) | 26,17,920. | 18325.440 |
|                                                                                                                         |           |           |                                                      |            |           |
| RA may take consequential action as per policy / procedure.                                                             |           |           |                                                      |            |           |

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| 16 | <b>305</b><br><b>Case No.:15/3/85-ALC3/2013</b>                                                                                                                                                                                     | Party Name:THE GLOBAL GREEN COMPANY LTD | Meet No/Date:8/85-ALC3/2013<br>11.07.2013 | <b>Status:</b> |
|    | HQ File :01/85/050/00015/AM14/                                                                                                                                                                                                      | RLA File :09/24/040/00517/AM13/         | Lic.No/Date:0910054944<br>05.02.2013      | Deferred       |
|    | It was noted that information called for from the applicant has not been received so far. Committee decided to remind the firm to furnish the information. The case was deferred and to be placed before the committee on 22.8.2013 |                                         |                                           |                |



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| 17 | <b>306</b><br><b>Case No.:12/3/85-ALC3/2013</b>                                                                                                                                                                                 | Party Name:FIELD FRESH FOODS PRIVATE LIMITED | Meet No/Date:8/85-ALC3/2013<br>11.07.2013 | <b>Status:</b> |
|    | HQ File :01/85/050/00012/AM14/                                                                                                                                                                                                  | RLA File :05/23/040/00491/AM13/              | Lic.No/Date:0510346979<br>21.02.2013      | Deferred       |
|    | It was noted that information furnished by the firm vide their letter dated 27.6.2013 has been forwarded to MFPI for their comments which are awaited. The case was deferred and to be placed before the committee on 22.8.2013 |                                              |                                           |                |

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| 18 | <b>307</b><br><b>Case No.:5/3/85-ALC3/2013</b>                                                                                                                                                                                                                                     | Party Name:KRISTAL SPIRITZ      | Meet No/Date:8/85-ALC3/2013<br>11.07.2013 | <b>Status:</b> |
|    | HQ File :01/85/050/00005/AM14/                                                                                                                                                                                                                                                     | RLA File :03/94/040/00896/AM13/ | Lic.No/Date:0310721989<br>24.01.2013      | Deferred       |
|    | It was noted that firm was requested to furnish a copy of Industrial license vide e mail dated 21.6.2013 and the same is awaited. Committee decided to remind the firm to furnish the Industrial license. The case was deferred and to be placed before the committee on 22.8.2013 |                                 |                                           |                |

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| 19          | <b>308</b><br><b>Case No.:2/27/85-ALC3/2012</b>                                                                                                                                                                                                                                                                                                          |                     | Party Name:NTL LEMNIS INDIA PRIVATE LIMITED            | Meet No/Date:8/85-ALC3/2013<br>11.07.2013                | <b>Status:</b> |
|             | HQ File :01/85/050/00140/AM13/                                                                                                                                                                                                                                                                                                                           |                     | RLA File :05/24/040/00266/AM13/                        | Lic.No/Date:0510337514<br>19.10.2012                     | Approved       |
|             | The case was discussed in the meeting and Committee decided to approve the norms as per the written comments furnished by the Department of Electronics and Information Technology vide their letter DIT U.O.No W- 27/3/2013-1PHW dated 12.6.2013. Import items No 7 & 8 as mentioned in the application are not to be allowed as per the said comments. |                     |                                                        |                                                          |                |
| Export Item |                                                                                                                                                                                                                                                                                                                                                          | Qty.                | Import item                                            | Qty.                                                     |                |
| LED Bulbs   |                                                                                                                                                                                                                                                                                                                                                          | 2,50,000.00 in Nos. | 1.LED drivers AC-DC switches in various models / Types | 2,50,000.00 Nos. (Net to net with accountability clause) |                |

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| 2. LEDs light emitting diodes in panels, various models / types.                          | 2,57,500.00 Nos. (inclusive of 3 % wastage )  |
| 3. Glass Domes<br>Glass domes for LED Bulbs , transparent, clear /coated in shapes.       | 2,75,000.00 Nos. (inclusive of 10% wastage)   |
| 4. Base caps<br>Base cap of Aluminum with Nickel plating                                  | 2,57,500.00 Nos. (inclusive of 3 % wastage)   |
| 5. Insulated copper wire<br>Teflon insulated copper wire (1/0.51MM)600VAC or equivalent.  | 65152.310 Meter (inclusive of 5 % wastage)    |
| 6. Adhesive<br>Silicon Adhesive / Thermally conductive Adhesive / UV curing Adhesive.     | 128.660Litre(inclusive of 5% wastage)         |
| 7. Activator for curing Adhesive<br>Activator for curing of Thermally conductive Adhesive | 5.230 Litre.(inclusive of 5% wastage)         |
| 8. Packing box.                                                                           | As per policy pertaining to packing material. |

RA may take consequential action as per policy / procedure.

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| 20 | <b>309</b>                  | Party Name:SSK EXPORTS LTD   | Meet No/Date:8/85-ALC3/2013<br>11.07.2013 | <b>Status:</b> |
|    | HQ File :01/85/162/178/AM13 | RLA File :02/24/040/071/AM13 | Lic.No/Date:0210179878<br>16.07.2012      | Deferred       |

It was noted that Tea Board's comments are not received despite of several reminders. Committee decided to remind Tea Board at Chairman level and call for the origin and specification of imported Tea. The case was deferred and to be placed before the committee on 22.8.2013

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| 21 | <b>310</b>                                                                                                                                                                                                                                                                        | Party Name:SSK EXPORTS LTD   | Meet No/Date:8/85-ALC3/2013<br>11.07.2013 | <b>Status:</b> |
|    | HQ File :01/85/162/177/AM13                                                                                                                                                                                                                                                       | RLA File :02/24/040/058/AM13 | Lic.No/Date:0210179427<br>04.07.2012      | Deferred       |
|    | It was noted that Tea Board's comments are not received despite of several reminders. Committee decided to remind Tea Board at Chairman level and call for the origin and specification of imported Tea. The case was deferred and to be placed before the committee on 22.8.2013 |                              |                                           |                |

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| 22 | <b>311</b><br><b>Case No.:10/3/85-ALC3/2013</b>                                                                                                                                                                                                                              | Party Name:SSK EXPORTS LTD.     | Meet No/Date:8/85-ALC3/2013<br>11.07.2013 | <b>Status:</b> |
|    | HQ File :01/85/050/00010/AM14/                                                                                                                                                                                                                                               | RLA File :02/24/040/00178/AM13/ | Lic.No/Date:0210186848<br>25.02.2013      | Deferred       |
|    | It was noted that information called from the firm has not been received so far. Committee decided to remind the firm to furnish the information and remind Tea Board to expedite their comments. . The case was deferred and to be placed before the committee on 22.8.2013 |                                 |                                           |                |

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| 23 | <b>312</b><br><b>Case No.:11/3/85-ALC3/2013</b> | Party Name:SSK EXPORTS LTD. | Meet No/Date:8/85-ALC3/2013<br>11.07.2013 | <b>Status:</b> |
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|  | HQ File :01/85/050/00011/AM14/                                                                                                                                                                                                                                               | RLA File :02/24/040/00177/AM13/ | Lic.No/Date:0210186847<br>25.02.2013 | Deferred |
|  | It was noted that information called from the firm has not been received so far. Committee decided to remind the firm to furnish the information and remind Tea Board to expedite their comments. . The case was deferred and to be placed before the committee on 22.8.2013 |                                 |                                      |          |

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| 24 | <b>313</b><br><b>Case No.:6/3/85-ALC3/2013</b>                                                                                                                                                                                                                               | Party Name:SSK EXPORTS LTD.     | Meet No/Date:8/85-ALC3/2013<br>11.07.2013 | <b>Status:</b> |
|    | HQ File :01/85/050/00006/AM14/                                                                                                                                                                                                                                               | RLA File :02/24/040/00201/AM13/ | Lic.No/Date:0210188500<br>08.04.2013      | Deferred       |
|    | It was noted that information called from the firm has not been received so far. Committee decided to remind the firm to furnish the information and remind Tea Board to expedite their comments. . The case was deferred and to be placed before the committee on 22.8.2013 |                                 |                                           |                |

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|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|-------------------------------------------|----------------|
| 25 | <b>314</b><br><b>Case No.:9/3/85-ALC3/2013</b>                                                                                                                                                                                                                             | Party Name:SSK EXPORTS LTD.     | Meet No/Date:8/85-ALC3/2013<br>11.07.2013 | <b>Status:</b> |
|    | HQ File :01/85/050/00009/AM14/                                                                                                                                                                                                                                             | RLA File :02/24/040/00179/AM13/ | Lic.No/Date:0210186849<br>25.02.2013      | Deferred       |
|    | It was noted that information called from the firm has not been received so far. Committee decided to remind the firm to furnish the information and remind Tea Board to expedite their comments. The case was deferred and to be placed before the committee on 22.8.2013 |                                 |                                           |                |

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